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## Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

O.A. No.61/237/2020

Wednesday, this the 15th day of July, 2020

Hon'ble Dr. Bhagwan Sahai, Member (A) Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Dr. Bodh Raj Dubb, age 53 years S/o Shri Des Raj Dubb R/o Khokkhyal, Tehsil Nagri Parole, District Kathua

...Applicant

(Through Mr. Narinder Kumar Attri, Advocate)

## Versus

- Union Territory of Jammu and Kashmir
   Through Commissioner cum Secretary,
   Department of Health and Medical Education
   Civil Secretariat, Jammu/Srinagar
- 2. Commissioner-cum-Secretary,
  Department of Health and Medical Education
  Civil Secretariat, Jammu/Srinagar
- 3. Director, James Indian System of Medicine, J&K Jammu ...Respondents

(Through Mr. Amit Gupta, Additional Advocate General)

## ORDER (ORAL)

## Dr. Bhagwan Sahai, Member (A):

Dr. Bodh Raj Dubb son of Shri Des Raj Dubb R/o Khokkhyal, Tehsil Nagri Parole, District Kathua has filed this OA on 10.07.2020. In this, he seeks direction to respondents to grant him benefit of time bound promotion scheme with retrospective effect from the date when he

completed seven years of service i.e. from 24.09.2014 and 2<sup>nd</sup> time bound promotion from 24.09.2019 on the same analogy as has been granted in favour of other medical officers serving in AYUSH. He also seeks setting aside of order dated 29.05.2020 by which he has been granted time bound promotion from 01.01.2019.

- 2. We have heard today the applicant's counsel and respondents' counsel.
- 3. It has been further submitted by the applicant that for his grievance, he had submitted a representation to Director, Indian Systems of Medicine, Jammu (i.e. respondent no.3) on 08.11.2019 but the order of respondents dated 29.05.2020 did not redress his grievance. Therefore, the applicant's counsel submits that the applicant would be satisfied if this OA is disposed of with direction to the respondents to consider it as the applicant's representation and decide it within a specified period of time.
- 4. In view of the above submission of the applicant's counsel, this OA is disposed of at this stage with direction to respondents to consider a copy of this OA as representation of the applicant and decide it within 60 days from the date of receipt of a copy of this order by passing a well reasoned and speaking order, under intimation to the applicant. No costs.

( Rakesh Sagar Jain ) Member (J) ( Dr. Bhagwan Sahai ) Member (A)

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